

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 996
ANSWERED ON TUESDAY, THE 12TH DECEMBER, 2023**

UTILISATION OF SERVICES OF YOUNG PROFESSIONALS

QUESTION

996. SHRI MUZIBULLA KHAN

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the services of young professionals on contractual basis are still utilized and has solicited applications from qualified applicants;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the manner in which such applications were accepted, i.e., by paper applications or online forms; and
- (d) the specifics of the applications received, denied, and accepted in 2022, as well as the rationale behind each move?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION: MINISTER OF STATE (INDEPENDENT CHARGE) OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS.

(RAO INDERJIT SINGH)

(a) & (b): Yes Sir. The Ministry has issued Guidelines/Procedure for engagement of Young Professionals (YPs) on contractual basis and according to the terms and conditions of the Guidelines/Scheme, the YPs are engaged. Further, the Autonomous Bodies /Statutory Bodies under the Ministry such as Competition Commission of India (CCI), National Financial Reporting Authority (NFRA) and Serious Fraud Investigation Office (SFIO) have also issued schemes for engagement of YPs and according to the terms and conditions of the scheme, the YPs are engaged.

(c) : As mentioned above, the applications are accepted as per the prevailing terms and conditions of the guidelines/schemes through online and physical mode.

(d): As per information received from NFRA, CCI, and different field offices and headquarter of MCA, in 2022, the total no of the applications received for engagement of YP was 2421. Against these, 72 applicants have joined in different offices. Every application is considered as per laid down procedure.
